

<i>Port Trust at</i>	<i>No. of Ships</i>
<i>1</i>	<i>2</i>
Cochin	816
Madras	2,777
Calcutta including Haldia Dock Complex	1,349
New Mangalore	400
Bombay	2,154
Jawaharlal Nehru Port SHEVA	99
Kandla	1,013
Paradip	260
Tuticorin	633
Visakhapatnam	838

Container Traffic at Cochin Port

7350. PROF. K.V. THOMAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the container traffic handled by Cochin Port during the last three years;

(b) whether the earnings from handling containers are increasing;

(c) if not, the reasons therefor; and

(d) the steps taken to increase the container traffic at Cochin Port?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) During the years 1987-88, 1988-89 and 1989-90 the tonnage of containerised cargo

handled was 225508, 239697 and 259279 tonnes respectively.

(b) Yes, Sir.

(c) Does not arise.

(d) Some of the steps which have been initiated in this regard are:—

- 1) Conversion of existing 2 wharf berths into a fullfledged container terminal with a draft of 10.7 metres.
- 2) Procurement of container handling equipments like gantry cranes, rubber tyre transfer cranes, Tractor, Heads, forklift trucks etc.

- 3) Construction of a new container freight station.
- 4) Creation of additional capacity for storage of containers.
- 5) Provision of computer facility at these berths.

Wadhwa Committee Report

7351. PROF. K.V. THOMAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have examined the Wadhwa Committee report on Police-Lawyers row in 1988;

(b) if so, the findings of th Committee in detail; and

(c) the action taken to implement the recommendations of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) and (c). The information is given in the statement below.

STATEMENT

The Government have generally accepted the findings/recommendations of Justice Wadhwa Committee. Action taken on the findings/recommendations is indicated below:

Finding: Arrest of Shri Rajesh Agnihotri, Advocate on 15.1.88 was legal and justified. His handcuffing, however, was illegal.

Action taken: It has been decided to initiate departmental action

against the officials responsible for handcuffing the accused.

Finding: There was an indiscriminate and unjustified lathi charge at Tis Hazari on 21.1.88. This resulted in injuries to lawyers and also some press correspondents and photographers.

The lathi-charge was ordered at the instance of DCP (NORTH) without any lawful excuse.

Action taken: It has been decided to initiate departmental action against the officials concerned.

Findings: The case FIR No.20/88 under sections 147,148,149,332.353, 186, 427 IPC - PS Subzimandi registered on 21.1.88 against 16 lawyers should be withdrawn.

Action taken: The Government entrusted the investigation of the case relating to the incident of 21.1.1988 to the CBI on the recommendations made by the Committee in their interim Report. A decision on the recommendations made by the Committee in its final Report to withdraw the case will be taken on the report of investigation by the C.B.I.

Finding: The police was actively involved in organising the mob and its transportation to Tis Hazari Court complex on 17.2.88. The mob was